

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member

**Petition No. 96/2009**

**In the matter of**

Determination of provisional transmission tariff for 315 MVA ICT-II at Bhattapara sub-station under Sipat-II Transmission System of Western Region from the date of commercial operation to 31.3.2009.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon

**..Petitioner**

Vs

1. Madhya Pradesh Power Trading Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Electricity Deptt., Govt., of Goa, Panaji
5. Electricity Department, Administration of Daman and Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kendra, Indore

**.....Respondents**

**The following were present:**

1. Shri U.K.Tyagi, PGCIL
2. Shri V.V.Sharma, PGCIL
3. Shri Mohd. Mohsin, PGCIL
4. Shri J.Majumdar, PGCIL
5. Shri D.Khandelwal, MPPTCL
6. Shri Dilip Singh, PGCIL

**ORDER  
(DATE OF HEARING: 23.6.2009)**

The application has been made for approval of provisional transmission charges for 315 MVA ICT-II at Bhattapara sub-station (the transmission asset) under Sipat-II transmission system (the transmission system) in Western Region from the date of commercial operation to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. The investment approval for the transmission system was accorded by Board of Directors of the petitioner company vide memorandum dated 23.8.2004 at an estimated cost of Rs. 60190 lakh which included IDC of Rs. 4199 lakh.

3. The date of commissioning of the transmission asset, its apportioned approved cost and the actual cost as on the date of commercial operation, as given by the petitioner are extracted hereunder:

Date of commercial operation	Apportioned approved cost (Rs. in lakh)	Capital cost as on date of commercial operation (Rs. in lakh)	Balance estimated expenditure	Estimated completion cost
1.1.2009	1778.90	1461.24	145.55	1606.79

4. The expenditure up to 31.3.2008 has been verified from the audited statement of accounts for the year 2007-08. For the period from 1.4.2008 to the date of commercial operation, the expenditure indicated is based on books of accounts yet to be audited.

5. The petition has been heard after notice to the respondents. No reply has been filed by any one of them.

6. The petitioner has claimed the following provisional transmission charges based on the capital cost of Rs. 1461.24 lakh as on the date of commercial operation of the transmission system:

(Rs. in lakh)	
Period	Transmission system
2008-09 (Pro rata)	70.98

7. The capital expenditure on the date of commercial operation is less than the apportioned approved cost. Therefore, for the purpose of provisional tariff, we have considered the capital expenditure as on date of commercial operation as per para 3 above.

